



2026:AHC:284

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2683 of 2025

Arvind Sharma

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh, Santosh Kumar
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Dhirendra Singh, learned counsel for petitioner, Sri Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State and Sri Rameshwari Prasad Shukla, learned counsel for Land Management Committee.

2. The instant public interest litigation has been filed for the following reliefs:-

"(i) issue a writ, order or direction in the nature of mandamus commanding the Collector, Mau to take all necessary steps for removal of construction and encroachment made by respondent no. 6, over the Gata Nos. 6216, 6562, 6563 of Village: Vighrahpur, Post Office: Dubari, District: Mau either under the relevant provisions of the U.P. Revenue Code, 2006 read with U.P. Revenue Code Rules, 2016 or under the Uttar Pradesh Public Properties (Removal of Damages) Act, within the time specified by the Hon'ble Court.

(ii) issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

(iii) award the cost of the writ petition (PIL) in favour of the petitioner."

3. This Court on 19.09.2025 directed the learned Standing Counsel for the State to obtain instructions in the matter.

4. In compliance of the order dated 19.09.2025, the instruction dated 10.11.2025 sent by the Sub-Divisional Officer, Madhuban, Mau is taken on record.

5. Sri Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State on the basis of instructions submitted that Village: Dubari (Vigrahpur), District: Mau is under Consolidation operation. He further submitted that one objection under Section 9A(2) of the U.P.CH. Act as Case No. 202454155156032406 (Ramdulare Vs. State) is pending before Consolidation Officer and last date fixed in the proceeding was 13.11.2025.

6. I have considered the averment made in the instructions as well as in the instant public interest litigation.

7. Since Village: Dubari (Vigrahpur), Pargana: Nathupur, Tehsil and Police Station Madhuban, District: Mau is under Consolidation operation, as such public interest litigation with the prayer to direct the Collector to take necessary steps for removal of construction and encroachment made by the respondent no. 6 cannot be entertained.

8. No interference is required in the matter.

9. The instant public interest litigation is ***dismissed***, accordingly.

(Chandra Kumar Rai,J.)

January 5, 2026
Neetu